

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 194/TT/2023

Date: 14.9.2023

To

Shri B. B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-I: Yelahanka- Tumkur (73.412km) OPGW communication link along with associated Communication Equipment's and Asset-II: NCTPS (TNEB) - Tondiarpet (TNEB) (17.893 km) OPGW communication link along with associated Communication Equipment's under "Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region."

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.9.2023 :-

2019-24 period

- a) Confirm whether Asset-II has been commissioned. If yes, provide the actual COD along with documentary evidence for the same and submit IDC statement and revised tariff forms.
- b) Provide Soft copies of IDC discharge statements for all the assets (in .xlsx format).
- c) Provide Initial Spares discharge statement for the transmission assets.

Forms

- d) Provide Liability flow statement to be submitted as per the format provided in Annexure-I.
 - e) Form-12
 - f) Details on the number of time over-run days which occurred due to different reasons mentioned in the petition and correspondence exchanged for time over-run along with documents in the format provided in Annexure-II.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						